the Sikh religious personalities. Minor clashes have been there since many years.

But this time, they went to Amritsar with the

head of their mission, the Nirankari mission, specially prepared. They took with them as many arms as possible. Then, they took out a procession there. Of course, nobody objected

to this. But the slogans which were raised by

the Niran-karis agitated and infuriated the

religious sentiments of the Sikhs. When some

people went there to protest, they were

massacred by the followers of the Nirankari mission. Whoever went there were either

killed or seriously wounded. Eighteen

persons were killed and about eighty were

injured. This Nirankari mission which has

become a centre of immoral social activities

should be banned. When all this were happening and when the bodies of the dead

and the wounded were lying on the roads the

so-called protagonists of Manav Ekta were

holding discussions for more than three

hours. When the head of the Nirankari

mission came back he met the Prime Minister

for one hour and the Prime Minister gave a

hearing to this culprit, to this criminal. But

after that, when we went, he was not prepared

to listen to us. When the Punjab Police came

here to arrest him, the Delhi Police did not

co-operate with the Punjab Police. Then, he

got anticipatory bail. This is certainly

creating a serious law and order situation in

the Pimjab. The sentiments of the Sikhs are

so much infuriated that anything can happen any time in Punjab and outside Punjab.

Therefore, his activities should be curtailed

and the Home Ministry should take a serious

view of the situation. Only then can there be

religious peace and harmony in Punj'ab at

SHRI JAGJIT SINGH ANAND f (Punjab):

Sir, in this matter there should be a judicial

inquiry. Such an inquiry was demanded by

the ruling party itself. Three Ministers were

present at the Working Committee meeting of

least, if not in the whole country.

the Akali Party. But now

vou.

Thank

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the Government has refused to accept this despite a demand from all the parties. Sir, there are two sides to the matter. Only one side should not be presented.

#### THE COALMINES NATIONALISATION LAWS (AMENDMENT) BILL, 1978

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): Mr. Chairman, Sir, I beg to move;

"That the Bill further to amend the Coking Coal Mines (Nationalisation) Act, 1972 and the Coal Mines (Nationalisation) Act, 1973, as passed by the Lok Sabha, be taken into consideration."

Hon'ble Members are aware that the coal industry was nationalised in two phases. Coking coal mines were taken over under the Coking Coal Mines (Emergency Provision) Ordinance on 17-10-1971 and thereafter nationalised under the Coking Coal Mines Nationalisation Act w.e.f. 1st May, 1972. The non-coking coal mines were taken over under the Coal Mines Taking, over of Management Ordinance on 31st January, 1973 and nationalised w.e.f. 1-5-1973. A few amendments were made to the Nationalisation Act in September, 1973 to overcome certain practical difficulties. I'n April, 1976 the Act was amended to enable the termination of illegal mining operations in coal.

In the course of the working of the Act it has been found that there is need to remove certain ambiguities and certain practical difficulties which have come to light during the implementation of the Nationalisation Act. The present Bill is intended to remove these difficulties and to expedite the payment of the amounts due to the claimants under the Act. Some of the important amendments included in this Bill are as follows:

(a) The Nationalisation Act had defined the assets which vested in

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#### shri P. Ramaohandran]

the Government on nationalisation. The definition in the original Act excluded certain current assets in the nature of sundry debts, investments outside the mine etc. Some doubts have been expressed about the implications of the definition. It is now proposed to state in the Act specifically that current assets which were excluded at the time of nationalisation do not vest in the Government. I may clarify here that we are not now excluding anything from the scope of nationalisation but we are only stating in clear terms what had been excluded by the previous Government at the time of taking over the mines. We are now neither adding to the assets nor taking anything away from the nationalised assets.

(b) Another provision proposed in the Act is regarding the interest payable on claims •ngainst the pre vious owners filed before the Com missioner of Payments appointed under the Act. Here also, I may make it clear that the original Act provided for the Payment of inter est on the amounts sanctioned to the previous owners in consideration of their assets having been nationalised. We are not altering the rate of interest specified at the time of nationalisation by the previous Government. What we propose to do in this Bill is to restrict the rate of interest payable to some of the secured creditors to the interest that the amount itself earns either in deposit with the nationalised banks or in the Public Account of India. This is being done in order that the lower priority creditors, mostly Government organisations and small suppliers may be able to get at least some part of their claim.

(c) The Nationalisation Act provides that any person who indulges in the mining of coal without a valid lease or prospecting licence

shall be punishable with imprisonment for two years and a fine of Rs. 10,000. The Bill before the House proposes to enhance the punishment to imprisonment for three years and a fine of Rs. 20,000. This is being done with a view to make the offence cognisable so that prompt and effective action can be taken by the local authorities.

The other amendments are mostly of a procedural nature and intended to hasten the process of payment of claims of the workers and other claimants. I would draw particular attention of the House to the clause which enables the Assistant Commissioners of Payments to exercise the same powers as the' Commissioner of Payments, the proposal to legalise .joint claims filed by the workers and the provision for claim'? which had been rejected reviving earlier an time-barred on the date of filling them though these were valid on the date of take-over of the mines. While commending this Bill to the House for adoption, I may repeat again that thissBill does not in any way alter the framework of nationalisation already existing, nor does it increase the compensation payable or in any other way dilute the effectiveness of the measures taken to nationalise coal mines. I have stated in the other House and I repeat here that the Government has no intention of deviating from the policy of nationalisation in so far as the coal industry is concerned. I am mentioning this in view of the speeches made by certain Members in the other House who had got the impression provisions regarding interest, that the exclusion of certain assets from the list of nationalised assets are heing introduced now. I hope that the Members appreciate the object of the Bill and accept it.

The Question was proposed.

श्रो रामानन्द यादव (बिहार) : सभापति जी, मैं इस बिल का विरोध करने के लिए खडा हुग्रा हूं । कोयले की खानों का राष्ट्रीयकरण सन् 71-72 में कुछ उद्देश्यों के लिए किया गया था। राष्ट्रीयकरण करके कोयले के उत्पादन को बढाना, उपभोक्ताओं अर्थात् जनता को सस्ती दर पर देना और उससे जो आमदनी हो उस ग्रामदनी को देश के विकास में खर्च करना ये तीन इ सके मुख्य उद्देश्य थे । अब हमें देखना है कि इन तीन उट्टेण्यों में से क्या किसी एक की भी पूर्ति हुई । मुझे तो ऐसा लगता है कि किसी एक को भी पूर्ति नहीं हुई और खानों का, कोयलाकाजो विभागहै वह इस तरह से चलाया जा रहा है जैसे लगता है कि इस देश में अनारकी है, कोई मालिक नहीं है, कोई प्रबंधकर्ता नहीं है, इस एरिये में कोई ला नहीं है, कोई कानून नहीं है। मैं देखताहूं जब से कोयले की खानों का राष्ट्रीयकरण हुआ। है कोयले की कीमतें तीन दफे बढायी गयी है पहले 27 रुपये टन था, फिर 70 रुपये हुआ फिर 84 रुपये और सब 90 रुपये टन है । इससे क्या हम्रा ? क्या हम जनता को सस्ती दरों पर कोयला दे सके ? नहीं । फिर कोयले का प्रौडक्शन जो काफी माला में होना चाहिए था वह ठीक राष्ट्रीयकरण के बाद घट गया और यहां तक घट गया कि आज स्थिति वह है कि कोयला निगम घाटे पर रन कर रहा है। प्रति वर्ष 80 लाख रुपये से लेकर एक करोड़ रुपये की क्षति इस निगम को है और स्थिति यह है कि यह विभाग बिजली घरों को, रेलवे को कोयला देने में ग्रसमर्थ है। हमारी स्टील मिल्स और जो बड़े बड़े लोहे के कारखाने हैं उनको कोयला संप्लाई करने में असमर्थ है। परिस्थिति यह हो गयी है कि देश में आज बिजली की कमी हो गयी है और बिजली की कमी के कारण कल कारखाने बंद होने लगे हैं। पतरातु का तापघर कोयला निगम की वजह से समय पर कोयला न होने के कारण बंद हो गया है जिसकी वजह से सारे बिहार के उद्योग

धंधे कुछ ही क्षणों को चलने लगे हैं। जहां इनको 12 से 24 घंटे काम करना चाहिए था वहां ये ग्राधा ही काम करने लगे हैं । विजली किसानों, को औद्योगिक प्रतिष्ठानों को नहीं मिल पा रही है। लोग अंधेरे में रह रहे हैं। रेलवे को भी कोयले की सप्लाई नहीं हो रही है और स्थिति आज यह है कि भारतवर्ष में लोहे के जो बड़े-बड़े कार-खाने हैं जैसे बोकारो, राउरकेला चौर भिलाई स्टील मिल्स इनके पास केवल बाठ दिन का ही बप्रिम कोयला है जबकि पहले इनके पास तीन महीने का अग्निम कोयला इन मिलों में रहता था। लेकिन अब प्रोडक्शन इतना गिर गया है कि आज इन कारखानों के पास 8 दिन का भी मुक्तिल से कोयला है। इसी परिस्थिति से बाध्य होकर स्टील मिनिस्टर ने सरेग्राम एक बयान दिया कि कोयला विभाग हमको कोयले की सप्लाई नहीं कर रहा है। इसका मैनेजमेंट अच्छा नहीं है इसलिए इस विभाग को स्टील एवं माइंस विभाग के झन्तर्गत कर दिया

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जाय । परन्तु इस पर तुरन्त हमारे एनर्जी मिनिस्टर रामचन्द्रन ने बयान दिया कि, नहीं । ऐसी बात नहीं है, हमारे यहां कोयला प्रचुर मात्रा में उप-लब्ध है, हम सप्लाई करने के लिए तैयार हैं। लेकिन मैं जानना चाहता हुं अपने एनर्जी मिनिस्टर से और सरकार से कि बात क्या है, क्या सचमूच आपके यहां प्रोडक्शन फाल कर गया है जिस की बजह से ग्राप ग्रसमर्थ हैं? ग्रीर नतीजा यह हन्ना सभापति जी, कि स्टील मिनिस्टर ने फारेन से, बाहर से, कोयला मंगाने के लिए टेन्डर इन्वाइट किया और बास्ट्रेलिया से कोयले का टेन्डर आया और शायद वह मंजुर भी कर लिए हैं ग्रीर वह कोयला कितना महंगा पहेगा ? 700 रुपये टन महंगा पड़ेगा हिन्दस्तान में छा कर जब कि हिन्दस्तान में जो कोयला पैदा होता है वह ध्रगर सप्लाई होता तो मुश्किल से 150 रुपये टन पड़ता । मैं आपको बताऊं, ऐसी बात नहीं कि उस तरह का कोयला जो भारत की स्टील मिलों में व्यवहार होता है उसकी कमी है, उस किस्म का कोयला हमारे सिन्द्री, झरिया ग्रीर ग्रासनसोल क्षेत्रों में काफी माला में मौजूद है। लेकिन क्या कारण है कि ग्राज वह कोयला जो पैवा होता है उससे जो मिलें चलती थीं, आज उन्हीं मिलों को बाहर से कोयला मंगाने क लिए टेन्डर करना पडता है ? क्या आप बताएंगे कि क्या मिसमैनेजमेन्ट की वजह से आप इसका उचित प्रवन्ध नहीं कर पा रहे हैं जिस के कारण दाम बढ़ रहा है, उसका प्रबंध ठीक से नहीं हो रहा है और सही कीमत पर आप कोयला सप्लाई नहीं कर पा रहे हैं ? इसका जवाब मैं अपने मंत्री जी से चाहता हं ।

तीसरी बात में यह कहना चाहता हूं कि कोयलें के कारोबार को आपने नेशनलाइज किया तो वर्कसं के ख्याल से नहीं, ख्याल आपको मिल-मालिकों का है, कोयला मालिकों का है, जिनको आपने नेजनलाइज करने के बाद कंपेंसेशन देने के संबंध में कानन बनाया झौर बिल लाए हैं, लेकिन आपने कभी यह नहीं सोचा कि जो बर्कर्स काम करते हैं उन के संबंध में भी आपको चिता करनी चाहिए । जब कोई नयी कम्पनी, पूरानी कम्पनी को टेक स्रोवर करती है तो उस के साथ उसमें काम करने वाले जो मजदूर होते हैं पुरानी कम्पनी के खिलाफ लड़ कर ट्राइब्युनल में कोई जवार्ड अपने पक्ष में प्राप्त कर लेते हैं तो लाजमी होता है कि उस अवार्ड का अनुपालन, जो कम्पनी नयी कम्पनी होती है, वह करें । लेकिन आपने इस संबंध में कोई चर्चा नहीं की । क्या आप मजदरों के हक के विषय में नहीं सोचते है ? अगर नहीं सोचते हैं तो में चाहंगा कि आप मजदरों के हक के विषय में भी सोचिए ।

सभापति जी, कोयला बहुत बड़ी माता में बिहार से स्मगल होता है श्रीर उससे कोयले में घाटे का कारण प्रधान हो जाता है। कुछ दिन

## Coal Mines Nationalisation [श्री रामानन्द यादव]

पहले आप अखवारों में पड़े होंगे कि 94,000 बैग्स ग्रवैध कोयला--क्योंकि उनकी खान का साफ हुम्रा कोयला, निगम का कोयला, बगिया ग्रीर झरिया में अनक्लेम्ड पडा था---उसको ग्रधिकारियों ने पकड़ा कि वह कोयला कहां जाता है ? तो प्राइवेट व्यापारी जो ठेकेदारों से, उनके मुलाजिमों से स्रौर पुलिस विभाग से मिल कर जगह-जगह प्रान्तों में अवैध ढंग से कोयला भेजते हैं ग्रीर काफी लम्बा-चौड़ा मनाफा करते है--- उसका सारा घाटा निगम को बर्दाण्त करना पहुता है। मैं चाहंगा कि ग्राप कोयले का जो इस ढंग से अवैध व्यापार होना है---आप कोयला निकालते हैं, ग्राप पेमेन्ट करते हैं, ग्राप सब कुछ करते हैं लेकिन ग्रापका कोयला प्राइवेट ग्रादमी किस ढंग से ले लेता है, उसको स्मग्ल करके ले जाता है, बाहर बेचता है---यह भी घाटे का एक कारण है।

चौथी बात में यह बताना चाहता हूं, क्या प्रापने कभी यह सोचा कि जिस वक्त कोयले की खानों का नेणनलाइजेशन हुआ था, उस बक्त उस कोयला क्षेत्र में जितने लोंग काम करते थे, प्राइवेट जो मालिक थे कोयले के नेशनलाइजेशन के वक्त थीर जब सरकार ने निगम के ढारा टैक ओवर किया, तब उन लोगों ने जहां 50 आदमी काम करते थे वहां वर्कर्स की लिस्ट दे दी 100 की और नौकरी करने वाले लोगों की संख्या बढ़ा कर दे दी। लाजमी था कि आप उनकी सारी जिल्मेदारी अपने ऊपर ले लें। लेकिन फिक्टिशस नाम उन्होंने काफी संख्या में दें दिये और वह झाज तक झापके ये रोल पर है। बह दूसरे के नाम पर पे लेते है तो घाटा क्यों नहीं होगा। जहां 50 सादमी काम करते बे वहां सौ आदमियों की लिस्ट उन्होंने दे दी, सौ को जगह चार सौ को लिस्ट दे दी झौर इस तरह से काफी लोग बढ़ गये और यह झाटे का रोजगार हो गया। मैं चाहंगा कि सरकार इस पर विचार करे।

सभापति जी, सारे बिहार राज्य में ग्रवैध ढंग से कोयला निकाला जाता है। मझे खगी है कि साप ने इस बिल में एक प्राविजन रखा है कि अबैध ढंग से जो कोयला निकाला जा रहा है उसको रोका जाय और इसके लिए आप ने सजा भी रखी है। लेकिन मैं यह जानना चाहता हं कि क्या साप ने सोचा है कि सबैध कोयला क्यों निकाला जाता है और इसके निकालने वाले कौन हैं। मैं आपसे साफ कहता हूं कि पुराने जो कोयला खानों के मालिक थे वह, बिहार सरकार की पुलिस और खान विभाग के मुलाजिम और यापके भी सुलाजिम, कारपोरेणन के मुला-जिम, इसके लिए जिम्मेदार हैं। अगर यह तीन हस्तियां ठीक नहीं हुई तो ग्राप निष्चय जानिये कि अवैध कोयले का व्यापार झाप नहीं रोक सकते। अवैध व्यापार होने से निगम को तो घाटा है ही क्योंकि यह अवैध कोयला जो निकाला

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जाता है वह निगम के कोयले से सस्ते दर पर विकता है और दूसरी बात यह कि ऐसा करके ये लोग राष्ट्र को बहुत बड़ी क्षति करते हैं। सारी कोयले की खान जिसको सुचारू रूप से खोदा जाना चाहिए वह इधर-उधर से खोद कर यह लोग नष्ट अप्ट कर देते हैं। मैं चाहूंगा कि इस पर पूरी मुस्तैदी से, कड़ाई के साथ कार्य-बाही की जाय और इस को रोका जाय।

एक बात में झीर झापको बता देना चाहता हं। इ:ख की बात है कि 80 मिलियन टन्स कोयला झरिया ग्रौर घनबाद में कुछ दिनों से जल रहा है भौर उसकी ग्राग ऊपर दिखाई देती है। ट्रैफिक उन रास्तों से बंद कर दिया गया है। विज्ञान के इतने ऊंचे स्तर पर पहुंच जाने के बाद क्या सरकार ने कभी कोणिश की कि वह इस स्वर्ण भंडार, ब्लैक गोल्ड को, जो जल रहा है इधर-उधर ग्रौर जिसकी संभावना यह है कि यह झाग बड़ कर हमारी दूसरी कोयले की खानों को नुकसान पहुंचा सकती है, उसको रोका जाय। मैं बाहंगा कि इस पर गंभीरता से विचार किया जाय और फारेन से टेविनकल लोगों को बुला कर इस जलते हुए काले स्वर्ण भंडार को रोकने की कोणिण को जाय ताकि राष्ट्र की जो अपार संपत्ति है भूगर्भ में उसकी रक्षा की जा सके। इस पर मैं चाहुंगा कि सरकार अपने विचार रखे।

दूसरी बात एक और मैं कहना चाहता हूं। अध्यक्ष जो, इनका एक पसंनल डिपार्टमेंट है कारपोरेजन में लेकिन उसके जो लोग हैं उनकी तनस्वाहें दूसरे जो भारत सरकार के कारपोरेश्वन्स हैं उनके मुकाबले बहुत कम है ग्रौर उनको मुविधायें भी बहुत कम हैं। उन लोगों को जेंगलों में रह कर काम करेना पड़ता है जहां उनके रहने का कोई प्रबंध नहीं होता। जहां उनके लिए पानी का कोई प्रबंध नहीं होता, जहां उनके बच्चों की पढ़ाई के लिए स्कूल नहीं होते ग्रौर उनके लिए कालेजों की कोई व्यवस्था नहीं होती। वहां यह लोग रहते हैं। लेकिन स्रौर दूसरे कारपोरेजन्स जो सरकार की सहायता से चलते हैं उनके मुलाजिमों की तनख्वाह और सुविधायें इसके मुकाबले बहुत ग्रधिक हैं। इस डिपार्टमेंट के एसोसियेशन से एक स्मरण पत्न भी मंत्री जी को दिया है ग्रीर उनकी मांग है कि ग्रीर दूसरे कारपोरेशन्स के समकक्ष ही उनको मुविधायेँ दी जायं और तनख्वाह और प्रमोशन के ग्रवसर दिये जायें। मैं चाहंगा कि इस पर भी आप अपने विचार रखें।

श्रघ्यक्ष जी, यह सबै विदित बात है कि कोयले की खानों में काम करने वाले लोगों को खानों में नीचे जाकर काम करना पड़ता है श्रीर उनका जीवन इससे कम हो जाता है। जिस बादमी को सौ बरस जीना होता है वह अपना जीवन 80 बरस में ही पूरा कर लेता है। ज्यादातर कोयले की खानों में काम करने वाले

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## Ooal Mines Nationalisation

मजदुर टी०बी० के शिकार हो जाते हैं क्योंकि कोयला निकालते वक्त जो झांई उनके सीने में पहुंचनी हैं वह फेफड़ों को खराब कर देती है। लेकिन देखा यह गया है कि उस एरिया में जहां कहीं भी सरकार ने ग्रस्पताल खोले हैं उनमें कहीं भी कायदे से दवा दारू का कोई प्रबंध नहीं है। ग्रस्पताल में ग्रच्छे डाक्टर नहीं, दवा का अच्छा प्रबन्ध नहीं, उन्हें सुविधा नहीं। तो मैं सरकार से चाहूंगा कि जो सारा ग्रापना जीवन देकर के मोलों खान के ग्रन्दर नीचे जाकर उबला हुआ पानी पीकर ग्रपने जीवन का सुन्दर भाग, 20 फी सदी बर्बाद करता है, देश के विकास में, उस आदमी को मैडिकल सुविधा, आवाम को सुविधा, पानी पीने की सुविधा, शिक्षा की सुविधा, उसके बाल-बच्चों को क्या आप उसका प्रबन्ध उचित ढंग से नहीं कर सकते। इस वीच में आपको चाहिए था कि प्रच्छा पानी उसे मिल पाता।

धाज स्थिति यह है कि बहुत सा एरिया ऐसा है जहां हमारा कोयला जंगल में निकलता है। वहां पानी का प्रबन्ध नहीं है। वहां के लोगों को पानी उवाल करके पूरे 24 घण्टे के लिये रखना पड़ता है और उसी को पीकर वे अपना समय विताते हैं। उनका स्वास्थ्य गिर जाता है। ऐसी स्थिति में मैं सरकार से निवेदन करूंगा कि कोयले से जो आमदनी निकले, उन गरीव मजदूरों पर अधिक मावा में खर्व किया जाए।

सभापति जी, मैं यह भी सरकार से मांग कलंगा सौर चाहता हं कि सरकार इस बात पर गौर करे। हमारे विहार राज्य में 234 से अधिक कोलयरीज हैं। कोयले से आमदनी होती है। सन्कार के लिए लाजमी है कि कोयला क्षेत्रों में रेल की लाइनें अधिक बिर्छे। उससे सरकार को फायदा होगा, निगम को फायदा होगा। रोड बच्छी बर्ने ताकि आपका कोयला जल्दी से जल्दी पिटहैड से उठा कर रेल हैड पर पहुंचाया जा सके और देश में दक्षिण से लेकर उत्तर ग्रौर पूर्व से लेकर पश्चिम, चारों तरफ कोयला जल्दी से पहुंचाया जा सके। इसके लिए संचयर की सुविधा कोयला विभाग को भी पैसा देने से ग्रीर में चाहंगा कि ग्राप अपने डिपार्टमेंट के माध्यम से जो कोयला क्षेत्र की सड़कें हैं, उनको बनाने ग्रौर उनका नवीकरण करने में काफी योगदान दें।

सभापति जो, यह जनता सरकार जब से आई है तब से कायला एरिया में बड़े ही सर्डर हुए हैं चौर आपको सुन कर ताज्जुब होगा बी० पी० सिन्हा, धनबाद के एक विहार राज्य के ऐसा में कहूं, अखिल भारतीय स्तर का भी कहने में हिचकिचाहट नहीं कि वे एक ट्रेड यूनियन लोडर ये और किस तरह से दिन-दहाड़े उनकी कूर्या कर दी गई और इसी तरह से कोयला कूर्या के सा एण्ड प्राउंट नाम नी कोई वस्तु

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रह नहीं गई है। उसी मर्डर को लेकर के हम लोगों ने मापसे आग्रह किया था कि ला एण्ड ब्राईर सिचुएणन करने के लिए हमें समय दें। उस पर आपने विचार नहीं किया। आगे आप विचार करेंगे। मैं सरकार से निवेदन करना चाहता हूं कि सरकार थोड़े दिन के लिए सत्ता में आई है। अगर वह इस युनियन राइवलरी में पड़ेगी और अपने-अपने गुटों की युनियन जनता पार्टी बनाने की चेप्टा करेगी तो में कहता ह कि निश्चित रूप से कोयले का प्रोडक्शन घट आयगा। जनता पार्टी के लोग जहां पर उसकी यूनियन नहीं थी वहां भी बना रहे हैं और उसी यूनियन राइवलरी के कारण एस्टैबलिण्ड लीडर बी०पी० सिन्हा की हत्या कर दी गई और उस हत्या में सब लोग जानते हैं कि उसमें किन पार्टी के लोगों का हाथ है। मैं उसमें नहीं जना चाहता क्योंकि वह मैटर सब-ज्यूडिस है। लेकिन में चाहता हूं कि क्या आप बतायेंगे कि कायला एरिया में जनता पार्टी के सत्ता में आने के बाद से ब्राज तक किलनी हत्याएं हुई हैं ? काफी हुई, पोलिटिकल मर्डर कितने हुएँ, कोफी हुए और आपका विभाग कारपोरेजन में ब्रवैध ढंग से, गैर-कानुनी ढंग से कानून को ताक पर रख कर जनता पार्टी द्वारा समर्थित युनियन को मान्यता प्रदान किया है। ग्राज सरें झाम धनबाद में लाठी के बल से, बन्दूक के बल से, बम के बल से, ट्रेड यूनियन पर कण्ट्रोल किया जा रहा है। कारपोरेशन और यह सरकार हाथ पर हाथ धर कर वैठी हुई है। ब्राज सरकारी अफसर कोल माइंस में काम करने वाले अफसर समझते हैं कि अनकों है। उनका जीवन खतरे में है। तो में सरकार से चाहूंगा कि जो कारपोरेशन में काम करने वाले मुलाजिम हैं उनके जीवन को सैक्युरिटी प्रदान होनी चाहिए।

क्लेम देने के सम्बन्ध में इन्होंने एक प्रावधान किया है, ठीक है करना चाहिए। लेकिन में चाहंगा कि सर्वप्रथम मिनिस्टर साहब को चाहिए कि टेक-ग्रोवर करते वक्त हमें कितना मिला ग्रीर कितनी लायेविलिटी थीं। मैं जानता हुं कि जिस वक्त टेक-प्रोवर हो रहा था तो लाये-बिलिटी वढा दी गई। नेजनलाइजेशन की खबर कोयले के मालिकों को कुछ दिन पहले ही मिल गई थीं। जो सच्छी-सच्छी मणीनरी थी वह उन्होंने उठा ली बैंकों से कर्ज ले लिया। काफी लोगों की लिस्ट बना करके काम करने वाले दिखाकर आपको दे दी। तो लायेविलिटी आपके जपर अधिक और असेट्स कम हो गये। तो में चाहंगा कि असेटम और लायेबिलिटीज का पुरे रूप से ग्रध्ययन करने के बाद क्लेम कमिश्नर की रिपोर्ट की जांच करके ही करेंसेशन के सम्बन्ध में ग्रापको कुछ निर्णय करना चाहिए था। जेकिन समझ में नहीं खाता कि इतनी जल्दी में इस बिल को क्यों लाया गया। क्या इसके अलावा आपके सामने कोई काम नहीं था? मैं इस सम्बन्ध में तरकार से दो बातें क्लियर जानना चाहता हूं।

## [श्री रामानन्द यादव]

पहली बात यह कि क्या आपका प्रोडक्शन नहीं घटा है ? ग्रगर नहीं घटा है तो स्टील मिल को ग्राप कोयला क्यों नहीं दे रहे हैं जिसके कारण उसको बाहर से माल मंगाना पड़ रहा है।

दूसरे क्या उस ग्रेड का कोयला जिसका स्टील मिल में खर्च होता है, आपके खानों में नहीं मिलता है? क्या वह पहले नहीं बिकलता था? अगर निकलता था तो क्या वह बंद हो गया? क्या इसके लिए आप जिम्मेदार नहीं हैं? अगर बाप जिम्मेदार हैं तो क्या आप रेजिगनेशन देंगे क्योंकि आप बिलकुल असमर्थ हो गये हैं कोयला नियम का प्रबन्ध करने में। इन्हीं बातों के साथ मैं इस बिल का विरोध करता हूं।

SHRI S. W. DHABE (Maharashtra): Mr. Chairman, Sir, I welcome the provisions of this Bill. Though some steps are being taken to give relief to the claims of the workers and also to restrict the interest rates on the payments to be made, it would have been much better if this occasion had been used by the Minister to have a second look at the Coal Mines (Nationalisation) Act, 1973 and the Coking Coal Mines (Nationalisation) Act, 1972,

Firstly, Sir, my comment on the Bill is that the amendments to these two Acts should have been brought separately-the amendment to the Coking Coal Mines (Nationalisation) Act. 1972 and the' amendment to the Coal Mines (Nationalisation) Act, 1973. The two Acts have got different provisions. For instance, there is difference in clause 9. This tendency to bring in several matters in one consolidated Bill does not help either the Government or the industry or the workers, and leads to great litigation.

Sir, I would like to refer to some of the difficulties at this stage. Firstly, after nationalisation of these coal mines, a large number of workers were required to file their claims. The. previous owners did not pay them dearness allowance as recommended by the wage board; they paid

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less. Gratuity and provideni 12 NOON fund were not paid When the coal claims mines wen taken over, the Coal Mines Authorit; failed to pay the provident fund, tc my knowledge, more than Rs. 16 crores, and the workers were required to file claims before the Claims Commissioner. In this con'nection the provisions of Sections 20 and 23 are working hard against the interests of the workers, i would like the Minister to clarify and ame«d the provisions in view of the view taken by the Claims Commis.sio'ner. Minister should ask for a note from The the Claims Commissioner as to how decisions are taken and how the matters are dealt with. Seventy-one thousand claims of the workers are pending before the Claims Commissioner all over India. The rate of disposal is very poor. At this rate it will take years and years for the workers to get back their claims. The Clarms Commissioner has taken a very queer view of sub-section (3) of section 23. He interpreted sub-sections (2) s (3) to mean that the entire burden of proving the claim is on the employee. Even in the notice which is issued to the worker, the worker is required to file proof of his claim within a period specified in the advertisement. Suppose I say I have got a claim for dearness allowa'nce. They issue a notice that I must prove my claim; I must file the accounts of the employers who are not ready to make their- accounts available to me. And subsection (3) says that every claimant who fails to file proof of his claim within the time specified by the

[The Vice-Chairman (Shri Shyam Lai Yadav) in the Chair.]

Commissio'ner, shall be excluded from the disbursements made by the Commission. The Court has taken the view that this is an obligation and the worker has no right to make further inquiries. Sir, this goes against the basic principle of natural justice. Unless I take evidence, unless I give notice to the employer, it is difficult for any employee, to prefer a claim of which I have no proof, and the records are

## with the management, I would, therefore, like the Minister to see that the effect of subsection (3) of section 23 does not go into debarring and dismissing a large number of claims. To my knowledge the claims are rejected under this provision. Therefore, it is necessary that you should amend the provision by an ordinance Or otherwise. Secondly, the workers could not file their claims because the due date was not specified properly. This provision works very hard against the workers. A large number of claims could not be filed because of the queer provision of section 23. The limitation provision is only 30 days. Within 30 days how is it possible for the workers to prepare their claims and file? Therefore, it is necessary that sections ?0 and 23 are ame'nded suitably so that the workers are not deprived of their legitimate claims and their legitimate rights.

Similarly<sup>^</sup> with regard to penalty fop illegal mining, mere enhancement of the penalty is not sufficient. This opportunity should have been used by the Government to make the penalty very severe. See what happens. Suppose, they make illegal coal worth Rs 1, lakh, and you impose a penalty of only Rs. 25,000. This means he can still go with Rs. 7S,000 worth assets.. This only looks as if he has been given a bonus for illegal mining. The law should provide for forfeiture of the entire assets acquire^ through such illegal mining, apart from whatever other punishment, just as it is done in the case of customs. Under the Customs Act whatever is found with the person^ whatever the person is in illegal possession, is forfeited. Similarly, the Government should have the right to take action, in such cases of illegal mining, by way of cancelling all other contracts of that contractor or tenders which may be in the process or any other commercial interests that the contractors may have with coal mi'nes. And then, illegal mining is not done merely by strangers in the coal mining area. The co'ntractors are in league with the officers or some persons con-

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cerned with coal mining. Therefore, whenever a case of illegal mining comes to notice, their co'ntracts of all other types should also be cancelled. Even under section 30 what is must be provided is forfeiture of the illegally mined coal and other properties which they acquire.

These three provisions so far as this Act is concerned, are working very hard On the workers and therefore these should have bee'n amended earlier. At least now this opportunity should have been used by the hon. Minister for that purpose.

Secondly, there is an apprehension in the minds of coal mi'aers on the basis of the interpretation given by the Supresne Court that the nationalisation Act will be restricted to these mines in the Schedule. Now, private miners have started operations in Bihar and some mines are jointly run by private miners and the Government. In other words, the State Goveriime^nt and those in whom the Janata Party Ministers are interested or others can start a joint sector in mini'ng. I think it is very important to see that the principle of nationalisation of coal mines which is very essential for our industrial and economic development is not diluted in this fashion. This should not be left in the hands of private miners, eve'n if the Schedule is not there. The Schedule can be amended or a blanket order can be passed by the Government that all private mining shall be prohibited. Therefore I woud like to tell the Minister that merely saving that we support nationalisation is not sufficient. Necessary steps will have to be taken to see that private mining or extension of coal by private parties is not allowed.

Before I say anything else, I would like to show the picture prevailing in the i'ndustry. In this connection, it must be said to the credit of the late Shri Mohan Kumaramangalam. who was an eminent exponent of public sector, that it was the idea which he

## [Shri S. W. Dhabe]

initiated led ultimately to the nationalisation of 600 coal mines. Even that he said; "I am not in favour of nationalisation for the sake of nationalisation." Speaking on the Coal Mines Nationalisation) Bill on May, 14, 1973, he said as foUo-ws:

Coal Mines

Naturally, the responsibilities of of the new Coal Mines Authority when it is set up will be very important and we shall have to see that adequate power 's granted to the authority to enable it to discharge its responsibilities. Briefly, the objectives before this authority would be to formulate and recommend to Government a national policy for the conservation, develop-srient and scientific utilisation of the coal resources of the country; to act as the entrepreneur on behalf of the State in respect of the coal industry and plan and organise the production of coal; to^bperate on sound commercial principles and ensure utilisation of capacity in the various projects; "to see that the price is reasonable both from the point of view of the consumer as well as from the point of view of the producer: and then to function as an employer who is really able to make up for all the sins that have been committed against the workers in the coal-mining area over all these years.

These were the objectives on which Tie spoke. From this it is very clear that not only they must see that the prices are not increased^ but 'nationalisation should not give them any blanket authority to increase prices. The idea was to make this rg'ganisation a successful enterprise. But during the last two years what have we seen? In the coal industry there was disaster and there were a large number of accidents of which Chasnala was the worst. This was followe^t by a number of accidents. Therefore, these require urgent attention of the Government, in order to improve the safety arrangements in all the mines.

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For this purpose a Select Committee was appointed by Parliament to study the Indian Mines Act of 1952.

A Select Committee was appointed and the Report of that Committee has been given four or five years before and it has recommended wider powers to the authorities to inspect the mines to examine the safety conditions. That Report has already been submitted. But I am sorry to say, Sir, that I will have to take this oppor-tu'nity to request the Minister to see that his Government brings forward a Bill amending the Indian Mines Act so that enough powers are given to the authorities concer'ned to ensure safety and to remove whatever defects are there. Even after so much of disaster that has taken place in the mines, even after so many accidents have taken place in our mi'neg and even after so many people have lost their lives in these accicients the office of the Director of Safety functioning at Dhanbacj has not been given the sufficient staff. Out of the 39 posts that are there, 23 are vacant, Either they did not do anything at all or they did not care to get the required personnel. Even i'^i my area, the Safety Officers who have been appointed to ensure safety in the coal mines and others are so hegligent about the safety of the workers under the slogan of more production and the basic thing which is necessary for the proper functioning of mines is safety and these Safety Officers are negligent about it and in certain other places these Safety Officers are not appointed. I would like to request the honourable Minister to appoint a high-power commission to find out two things which are very important, that is, why the workers are not having the proper motivation for more production, for more work, and why production is falling. I would like to quote certain figures. In 1976-77, the target was 118 million tonnes of coal production. But the actual production was 101 million tonnes. At the end of 1976-1977 the accumulated stocks were 14.6 million tonnes and at the end of the year 1978, the stocks got depleted and

shows that production has gone down and

even stocks are not there in certain places. The

other day we were discussing the position with

regard to thermal power stations in

Maharashtra and other places. It was found that with regard to the Koradi power station,

the linkage Committee had said that the coal

to be supplied should be 1.70 lakh tonnes per month. But, actually, the coal that could be

provided there was only 1.39 lakhs tonnes and

the position was so bad that one unit at Koradi

had to be stopped. On the 4th of May, 1978,

only one day's coal was available for the

thermal power station, sir, the Standi'ng

Committee that was appointed to go into this

matter suggested there every thermal power

station -must have an accutnulation of coal or

coal reserves to the extent of three months's

stocks, in tny state of Maharashtra and iM many other States like Madhya Pradesh, it is

not the hydro-electric powej- which is there, but it is only the thermal powej. and even in

Bihar, as Mr. Yadav has said, power

generation programme is based Q.-j thermal sources. Therefore, coal should be made

available to the thermal power stations to

ensure power generation. In my State, Sir,

there is power shortage. our Programme fop

the year 1978-79 is that there should be an

extra generation of power to the extent of

ffOO MW and the coal require^ per day is

22,000 tonnes. There are many other problems

also. Coal is available at the pitheads at places

like Sillewara and Umrer. Because the officers

have some adva'ntage, they want to transport

the coal to Nasik which is about 300 miles

away and the coal is not given to us. Coal has

been sent to us and being sent to us from Sin-

gareni and from other places. But the coal

available at our. places is not •made available

to the power stations nearby. So, Sir, I would

say that the policy that So much of pithead

accumulation should be- there has been

sabotaged systematically and wrong figures

are given always. These

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show more production, figures but actually there is no production at alL Therefore, whe'n the production has gone down a'^d when the programme is that 11,000 tonnes is the refquirement today and it has to be doubled, no more expansion has taken place. It is very essential that productio\*n reaches the target and Schedule is maintain ed.

One of the causes for this failure is overhead expenses. For 5,60,000 tonnes production, for every three persons who can manage, there are 5 officers, and five tier system. I will suggest to the Minister, if he is keen about the success of this undertaking, to See that unnecessary expenditure is reduced. li mines are grouped together, further expenditure can be curtailed.

One more apprehension is that coalmine officers are interested to have another empire for the sale of coal- a Marketing Division at Calcutta level. Though it was at Nagpur, now they want it at Calcutta. I do 'not understand why the Government should multiply the agencies when it can be done at other companies level. There is no 'need to have a separate Marketing Division for sale of coal. Unnecessarily the costs will be increased.

Lastly, Sir, I want to ipake one more point before I conclude. Sir. it is es-seVitial that the nationalisation experiment succeeds. As a trade unionist I feel a responsibility that it is a joint venture of workers and Management. If natio'nalisation of coal-mine fails, then everything will fair in this country. The vested interests are keen to see that it is sabotaged. I will only-like to quote in this respect an authority o'n the subject of coal-mining- the Burrow Committee, What haw been the position of coal industry in our country? This is what the Burrow Committee Report of 1937 says about coal trade:,

"The coal trade in India has been rather like a race in which profit has always come in first, with safety a poor second; sound methods also ran and national welfare a dead

[Shri S. W. Dhabe] horse entered perhaps but never likely to start. Neither the Government nor landlords ca'n escape responsibility for allowing tViis state of affairs to prevail for SQ long, but this does not alter facts nor will it justify further inaction On the part of all concerned."

Sir, for the word 'landlords' we have only to substitute the word 'officers'. In this connection, a well-k'nown authority and expert on this subject, Mr. Will Paynter, former National Secretary, National Unio'a of Mineworkers\_ U.K., has written aiTinlerest-ing article about their experience of three decades in England about this toationalisation. The Study Group has made certain observations. It has made certain observations like this;

"The common factor throughout has been the subordination of the industry to unpla'nned economic expediency, usually dictated by short term finavicial considerations.

"The operating strategy for the industry is decided by Government, the Coal Board having to conform to it.

"Nationalisation is a progressive political measure in §o far as it reduces the area of direct private ownership of the means of production, makes possible improved industrial relations and technical efficiency.

"There is a long way to go yet before it can be acclaimed a pillar of Socialism in Britain.

Sir, I feel that the Government cannot escape responsibility by saying that it is an autono-mous corporation. The Government must have a special responsibility for economic development, and for that purpose they must see that whatev"er targets are given, these are implemented, otherwise the entire machinery "will collapse and no further progress will be possible in the country.

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I submit that the production of coal has gone down and there are so many aspects of mismanagement. Therefore^ Sir, this is the time when a high-power committee should be appointed by the Minister and the Government to go into all aspects so that our planning does not fail.

SHRI SURENDRA MOHANTY (Orissa): Mr. Vice-Chairman, Sir, I rise to support the Coal Mines Nationalisation Laws (Amendment) Bill, 1978 as introduced by the hon. Minister. Sir. this Bill has some very welcome features which this House should not lose sight of. It seems that only 9,000 cases of compensation have been settled so far out of 92,000 cases. There has been inordinate delay in settling matters of compensation and this Bill seeks to expedite settlement of those cases of arrear compensation and to that exte'nt this Bill is certainly a welcome measure.

Sir\_notwithstanding all the protestations in the name of labour made by the previous regime, we find that the Coal Nationalisation Act has no pro-visio'n for settlement of the arrear claims of the workers that is those workers who have accumulated arrears on the coal-mine owners. Now this Bill makes a provision to that effect. In fact it gives priority ' to the trade unio'as for settling the arrears due to the workers. To that lextent. Sir, this Bill is a welcome piece of legislation.

Sir, the words "current assets" were very rnuch disputed. By defining the 'current assets', this legislation has clarified the position so that "there may not be unending litigation for determining the current assets. These are some of the <u>velccme</u> features of the Bill and I am sure any dispassionate critic would concede that I this Bill takes a step forward in fulfilling the objectives of the coal nationalisation.

Having said that, I personally feel that there is something seriously wrong regarding nationalisation of coal and it should be looked into by the

present Government. Sir, I do 'not sug. gest that the process of coal nationalisation should be reversed or, in other words, it should be denationalised. Nothing is farther from this. Bui "Sir, we find ourselves in a situation in which the production has gone down and the prices have shot up. Sir,, the price of coal has been raised from Rs. 271 - to Rs. 701 - per ton. In some cases, it has been raised from Rs. 8^- to Rs. 941- per ton. While the price of coal is shooting up as a result of nationalisation of coal, we find that coal mines are incurring heavy losses amounting to Rs. 1 crore annually. This is an anomaly and any Government must satisfy the House as to why this is so. Sir, of course, thts Government cannot be held responsible for all the acts of omission and commission of the previous Government.

But, we all know the grim tragedy that took place at Chasnala. In Chasnala fake bills had been diawn by contractors and lakhs of rupaes had been paid for filling the earth, which had never been done. If this il3 the record of our public sector undertakings under the previous regime, this Government should not be complacent but take serious measures and see that such corruption which entails a loss of precious human lives is stopped in no time.

Sir, at present consumers are being fleeced, many coal mines are being cios?d down and yet what we find is that smuggling of thousands of tonnes of coal is taking place. Sir, recently we have seen !..iewspaper reports from Jharia and several other coalfields which say that thousands of bags of coal, even coking coal, were being smuggled out. I would, in all humility, like to know from the hon. Minister what steps is he contemplating to check these malpractices. Have any inquiries been conducted in this regard and have the guilty persons

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Sir, it can certainly not be the intention of the Houses that natijna-lisation of the coal industry should result in this kind of state of affair\* where, we find, consumers are suffering, production is sluggish and corrupt officials are making hay while^ the sun shines.

Therefore, Sir, while supporting the' provisions of the Bill, I earnestly plead with the hon. Minister that s commission or a high level committee should be constituted to go into the working of the nationalised mines and it should be seen that consumers' interests are safeguarded, that produe-^ tion is increased, that corruption is checked and that the coalmines instead of declaring ever-incrpasing; losses, show some profits.

as 1 have said earlier, the Sir. previous Coal Nationalisation Bill which had been passed by the Cong-^ ress Government had made no provision for the payment of arrears to-workers. Now, this Government, by-giving priority to the claims of workers, has made a provision that the accumulated arrears of workers should be deducted from the amounts payable to the coal-mine owners and this Government has thus proved it&-credentials to protect workers^' interests.

But, Sir, I am really at a loss to understand why the Government is so keen to liberalise the provisions regarding payment of compensation to coal-mine owner's. As regards compensation to coal-mine owners, it is true that the previous "Act had imposed a formula which was arbitrary and which could not have been subjected to any logical analysis. For instance. Sir. there-were some companies, one of which was Vatsala Cola Coal Co. Ltd. which got 126 per cent amount of the book" value as compensation. Whereas, there some other were companies

## [Shri Surendra Mohanty]

-whose compensation was just illusory. "We really do not know what the basis was for arriving at, determining, the compensation amounts payable to 'Xhese coal-mine owners.

And even now the present Bill does not indicate what should be the bajis of determination of the amount that "would be payable for the coal-mines nationalisation and I would humbly submit and request the hon. Minister to throw some light on that; otherwise, there is a feeling gaining ground that while some coal-mine operators and some coal-mine owners fiave made the best bargain out of it others have been meted out a differ-ent treatment. In the interest of natural justice, payment of compensation should be at par and it should 'be amenable to some logical analysis, some logical explanation and some logical structure. I do not find anything in this Bill which goes to meet the objection which is gaining ground in public mind. Sir, with these -words. I support the Bill.

THE VICE-CHAIRMAN (SHRI •SHYAM LAL YADAV): Shri Kalyan Boy, not here. Shri Vithal Gadgil, not here. Shri A'aanda Pathak.

श्री द्वालन्द पाठक (पश्चिमी बंगाल) : मान्यवर, कोयला खातों के राष्ट्रीयकरण करने का जो मूल कातूत था उसका हमने पहले भी स्वागत किया था धौर धाज भी स्वागत करते हैं क्योंकि कोयला हमारे, राष्ट्रीय हित के लिए और साथ ही साथ विजली के लिए, रोलों के लिए धौर दूसरे महत्वपूर्ण कारखानों के लिए जरूरी है धौर कोयले की भूमिका बहुत महत्वपूर्ण है। इसलिए कोयले के राष्ट्रीयकरण की मांग का हमने स्वागत किया था।

धभी जो संगोधन विधेयक लाया गया है उसको इसी दृष्टिकोण से हमने देखने की चेष्टा की थी। कहा जाता है, राष्ट्रीयक्रत खानों के नियम कानुनों में जो दुर्वलताय है उनको दूर करने के लिए इसमें प्रयत्न किया गया है घौर उपभोक्ताक्रों को सस्ती दर पर कोयला उपलब्ध कराने के लिए यह संगोधन विधेयक लाया गया है। ग्रीर तीयरा हमारा दृष्टिकोण यह था कि हमारी जो खनिज संपदा है उसको समद्ध करना

ग्रीर राष्ट्र के हित में उसका व्यवहार करना। इन तीन दृष्टिकोण से हम इस संगोधन विधेयक को देख रहे थे। लेकिन बास्नविकता नया है। म्राज हमारी जो राष्ट्रीयकृत खानें हैं वे नुकसान पर चल रही हैं। दूसरे हम देखे रहे हैं कि सरकार निजी मालिकों को ग्रौर भी ग्रधिक आर्थिक रियायतें धौर सुविधायें धौर कंम्पेसेशन आदि देने का प्रबंध कर रही है मौर तीसरे हम देख रहे हैं कि यद्यपि इस विधेयक का नाम राष्ट्रीयकरण से जुड़ा है लेकिन निजी कंपनियों पर सरकार का जो नियंत्रण था उसको बनाये रखने का जो प्रबंध या उसको भी माज समाप्त किया जा रहा है और टाटा की जो कोलियरी है उसका राष्ट्रीयकरण करने के बारे में कुछ भी नहीं बताया गया है। तो इस तरह से हम देखते है कि इसको समर्थन देने के लिए हमारे पास कोई बात नहीं रह जाती है। पहले का जो कानून था ग्रीर उसमें संशोधन करने के लिए जों यह विधेयक लाया गया है उसमें कम से कम उपरोक्त दृष्टिकोण को रखा गया होता तो ग्रच्छा होता। लैंकिन उसमें हमें यह बातें नहीं मिलती है। इसलिए मैंने पहले ही कहा कि खान मालिकों को ज्यादा पैसा दिलाने की सोर यह विधेसक झका हुया है ग्रौर दूसरी तरफ हम देखते हैं कि हमारा जो कोयला है उसका दाम राष्ट्रीय-करण होने के बाद तीन, तीन बार बढ़ाया गया है और उसका बोझा हमारे उपभोक्ता पर, जन-साधारण पर पड़ा है, लेकिन उसके बाद भी यह नकसान में चल रही हैं। यह कैसे हो सकता है। इसको समझने में हमको बड़ी कटिनाई हो रही है। एक तरफ कोयले के दाम बढ़ रहे हैं और दूसरी तरफ नकसान हो रहा है। इसके कारण का हमें पता लगाना है। हमारे विचार में सबसे बड़ा कारण यह है कि इन खानों में जो प्रबंधकारिणी है, उसके जो प्राफिससं हैं उनकी भ्रष्टाचारिता ही इस नुकसाम का सबसे बड़ा कारण रही है। इसको यदि हम दूर नही कर सकोंसे तो यह जो हमारी राष्ट्रीय सम्पत्ति है, उसको हम लोग समुद्ध नहीं कर सकेंगे। यह खत्म हो जायसी। विशेषकर के हमारा पश्चिम बंगाल का जो अनुभव है उससे मैं कहता हूं कि मभी भी बहुत सी ऐसी खानें हैं जो गैर-कानूनी ढंग से बेनामी ढंग से चल रही हैं। कैसे यह हो सकता है? कोई इजाबत नहीं दी गई है। कुछ लोग बेनामी तरीके से हजारों, लाखों रुपया कमाते हैं, लेकिन इसको रोकने के लिए, पता लगाने के बारे में कुछ प्रबन्ध नहीं किया गया है। आभी हमारे साथों भी कह रहे थे कि विहार में भी वैसे ही गैर-कानूनी ढंग से काम चल रहा है। कितने दिन तक चलेगा ? यदि इसके बारे में ठोस प्रबन्ध नहीं किया गया तो हमारी कॉयला खानों की हालन झौर भी खराब होती जायगी।

हमारे ग्रासनसोल ग्रौर रानीगंज इलाके में भी इसी प्रकार चल रहा है, गैर-कानूनी ढंग से कोयला वे लोग निकाल रहे हैं। उसके बारे में पश्चिम बंगाल की सरकार ने वारम्बार केन्द्रीय सरकार का ध्यान झाकपित किया या क्योंकि वहां की सरकार इस बारे में बहत चिन्तित है। लेकिन इसके बारे में अभी तक बया किया गया है, हम लोगों को कुछ भी पता नहीं। इसका जवाब मुझे उम्मीद है कि मंत्री महोदय देंगे। उदाहरण के लिए हम कहेंगे, स्टर्न कोल फील्ड लि० में बहुत भ्रष्टाचार, मनमानी चल रही है। वहां पर हम देखते हैं कि बहुत निलंज्ज तरीके से वहां के कोई-कोई अफसर लोग, व्यवसायी के साथ मिल कर देनामी तरीके से, गैर-कानुनी तरीके से अपनी तिजोरी भर रहे हैं। मुझे उम्मीद है कि मंत्री महोदय यह नोट कर लेंगे और कुछ करेंगे। जैसेकि श्री धार० एस० माथर, कण्टोलर ग्राफ स्टोसं, वे सविस में रहते हुए भी बेनामी तरीके से काम कर रहे हैं। इसी तरह राणा सेल्स कम्पनी के साथ उनका ताल्लक है। ऐसा ही उदाहरण श्री पी० एस० कपूर, एडिंगनल चीफ इन्जीनियर का भी है। उसका भी ऐसा ही सम्बन्ध है। इसके बारे में क्यों सरकार चप है? यह तो नहीं कि सरकार नहीं जानती। हमारी लोक मभा में उस इलाके के एम० पी० श्री रवीन सेन ने बार-बार हमारे मंत्री महोदय का ध्यान क्राकवित किया, उनको चिटटी भी दी। लेकिन इसके बारे में कोई उत्तर नहीं मिला। क्या हो रहा है, क्या सरकार जांच करेगी कि नहीं? यह सब चलते रहने से हमारे कोयला खान सर्वनाश के गर्त में गिर जायगी झौर इस तरीके से तरककी करने का हमारा कोई रास्ता नहीं रहेगा। यदि दरकार होगा, तो मंत्री महोदय को बहुत से ऐसे नाम दे सकेंगे। लेकिन यदि मंत्री महोदय आण्वासन देंगे कि हां हम एन्क्वायरी करेंगे, तब तो नाम देने का कोई मतलब होगा। नहीं तो. नाम देने से कोई फायदा नहीं होगा। इसीलिए हम चाहते हैं कि ऐसा जो गैर-काननी ढंग से, बेनामी तरीके से चल रहे हैं, इसके बारे में सरकार ध्यान दे।

तीसरी बात जो है, वह यह कि भ्रष्टाचार चल रहा है, मनमानी चल रही है, करोड़ों रुपया व्यवसायी तो कमा रहे हैं, लेकिन हमारे मजदूरों की हालत दिनों दिन खराब हो रही है। बहुत कठिनाई के बीच उनको काम करना पडता है. मिटटी के भीतर जाना पड़ता है, उन लोगों को परिश्रम करना पड़ता है, उनको ग्रनेक बीमारियां होती हैं, टी०यी० होती है। लेकिन उन लोगों के बारें में, उनका जीवन-स्तर का मान ऊंचा करने के बारे में, उनकी तनस्वाह बढाने के बारे में, दबाई, पानी देने के रारे में, रहने के लिए ग्रच्छे सकान देने के बारे में कुछ प्रबन्ध नहीं है। ग्रभी तक कोयला खानों में ऐसी हालत है कि बहत से मजदूर स्लम एरियाज में, गन्दी बस्तियों में रहते हैं और बीमारी का जिकार होते हैं। उन लोगों को रहने के लिए, बिजली के लिए, उनके बच्चों की पढ़ाई के लिए भी कोई विचार नहीं होता है। जो लोग इतना परिश्रम करके सोना निकाल रहे हैं उनकी हालत ऐसी होगी तो उनका भविष्य क्या होगा ?

#### s (Amdt.) Bill, 1978

मान्यवर, चासनाला में जो दुर्घटना घटी उस समय इमरजेंसी चल रही थो। उसकी: इंक्वायरी हुई कि नहीं? इसके लिए कौन जिम्मेदार थे, उन्हें सजा देने का कोई बंदोबस्त हुआ कि नहीं। किस कारण से यह दुर्घटना हुई प्रभी तक किसी को यह पता नहीं चल रहा है। इसलिए हमारा कहना यह है कि इसके बारे में जांच होनी चाहिए। क्यों यह दुर्घटना हुई। हमारे अधिकारी लोग क्या देख रहे थे, इसको रिपोर्ट संसद् के सामने पेश करनी चाहिए। ग्रगर जांच नहीं हुई तो ऐसाही होता रहेगा। खानों की दुर्घटना को रोकने कबारे में में सरकार से कहता हूं कि इसका ठोन प्रबन्ध करें। दुर्घटना में पीड़ित लोगों को हर्जाना देने ग्रौर उनके लिए विशेष प्रावधान हो और स्नाज जो मजदुरों का जीवन मान है, उनका जो स्तर है उसको अच्छा करने के लिए प्रबन्ध हो। मजदूरों के जो राइट्स हैं, उनके जो ट्रेड-यूनियन अधिकार हैं उनको सुनिश्चित करने का प्रबन्ध हो। साथ ही साब खानों में जो नुकसान चल रहा है, इससे मुक्त करने का प्रबन्ध हो। इसके प्रतिरिक्त जो उपभोक्ता है, उन्हें ग्रच्छा कोयला सस्ते दामों में मिलने का प्रबन्ध होना चाहिए।

यही कह कर मैं मंत्री महोदय से निवेदन करता हूं कि जो प्रश्न मैंने प्रापके सामने रखे हैं, इनके बारे में ग्रापका क्या विचार है, सरकार क्या करने जा रही है, इस बारे में वक्तव्य दें।

धन्यवाद ।

SHRI L. R. NAIK (Karnataka): Mr. Vice-Chairman, Sir, at the outset,, I would like to thank you for having given nie the time to speak on an ' important subject like the Coal Mines Nationalisation Laws. I heartily support Mines Nationalisation ' Laws the Coal (Amendment) Bill, 1978. I have gone through the text of the Bill and 'I find that some of the ame'iidments that have been brought forward by the Government are more of a clari- ' ficatory introduction of any nature rather than substantive law. No doubt as a result of some that have ambiguities Crept in the Nationalisation Laws, there has been a lot of difficulty in streamlining the administra- tion of the coal authorities.

Before I actually say some thing on , this point, it would be necessary to examine what was the state of things as far as the coal mines were con- , cerned before the Nationalisations-Laws were enacted in this country. la

#### 43 Coal Mines [Shri L. R. Naik]

Shis respect, I would like to depend on my own experience as a Commercial Director of the Mysore Iron and Steel Ltd., Bhadrawati, Karnataka, in -which capacity I was required to ,?)urchase coal worth about a crore of xupees every year. In the course of sdoing that, I had an occasion to visit acme of these mines, especially those xound about Dhanbad. What I observed was this. At that time, there "was no nationalisation of these mines. They were in the private sector and Tnany of the miners, who were private people, not belonging to that area but ^o far-away areas, were indeed misaiandling the mines. Profit-making was their main concern and they inever used to bestow any thought to ihe development of those mines.

My friend, Mr. Sultan Singh said \*hat some 80 million tonnes of coal •Avas still under fire. I think the 3)eople who were responsible for all this were the private mine-owners.. The production in the beginning was «)nly 31 million tonnes of coal produced in this country. Of course, most of it was consumed lay the Rail-Tvays. But since then even the pattern of consumption has changed flconsiderably a'Ajj our coal require-anent has increased enormously. This as to be noted very carefully. It is, therefore, in the fitness of things that "we bestow our attention on this important source of energy for the re-iquirement of our nation.

Sir, the coal produced in this <country in 1951 was only 31 million tonnes. But at the end of every five year plan this production has gone on increasing and today after the nationalisation of these mines, both •coking coal and coalmines, the pro-Suction has increased tremendously. TToday our production is 103 million fonnes and our requirement, as envisaged by the Draft Five Year Plan, is 150 million tonnes. The Planning Commission do think that if we were Ho streamline oux mining affairs in a nice manner it would be possible for the country to meet its own requirement. More so when we know that there has been tremendous increase in petroleum and petroleum products, we have to depend to a large extent on our coal energy. Now, it is to our fortune that our requirements are not many. In fact, the demand of the Railways has reduced bv nearly 66 per cent. Now only one-third of the total production is required by tha Others that consume Railways. coal are steel industry. cement industry and So you see that coal is electricity industry. going to be a dominant factor as far as the production of energy in this country is concerned, at any rate, by the turn of this century. Of course, we are trying our best to increase our solar energy, our hydro-electic projects and all that But the thermal producing electricity is system of absolutely essential. I am happy recently the Government have taken a decision to establish such a thermal unit in Karnataka in the Raipur district for which I would like to take this opportunity to thank the Government On behalf of Kar-natak. So it absolutely essential that we bestow our is thought on the production of coal. While doing that it is necessary that whatever impediments exist in implementing the laws should be removed.

One law refers to the Coking Coalmines Act, 1972, which has been given effect to from 1st May 1972. The other one is the Coal Mines Act, 1973 which has been given effect to from 1st May 1973. But in giving effect to these laws there have been certain impediments. In order to get over these impediments the Government have brought this Bill. These impediments have to be got rid of.

The impediments as I see are of a very minor nature. Nevertheless, it is necessary that we get rid of them. As the hon. Minister has stated in

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the Lok Sabha, the claims that have arisen are to the tune of 92,000 out of which only 9,000 have been disposed of in the last six or seven years, and if we are to go at this speed, I am afraid, we would require nearly 70 years to dispose of all these claims. Of course, the claims are there and they have to be met. These claims, as you see, pertain to very small matters for instance, dues representing the sale of coal and coal products, dues from the Coal Board, dues from sundry debtors, loans, etc., security deposits, earnest money and so on. All these were not included in the ter?n "current assets" and hence there used to be ambiguity. I can imagine that when there are so many such cases pending, then it must have been the breeding place of corruption of a very high nature and it is for this reason and in order to streamline these that these amendments are absolutely essential.

The other provision pertains to illegal mines. Of course, I understand that the Government of India has written to the Chief Ministers to take care of these captive mines and see that they cease to exist.

SHRI KALYAN ROY (West Bengal) : Not captive but illegal mines.

SHRI L. R. NAIK; I am sorry, they are illegal mines. Therefore, these illegal mines have to be got rid of. My only fear is that it may not be possible for the Chief Ministers to bestow their thoughts over this matter and put an end to such illegal mines. It would be necessary for the Government of India to create their own machinery in the form of cells and see that these cells work very diligently and efficiently and book the culprits. Of course, there are cases where even such authorities had joined with illegal mineowners. My hon. friend, Shri Kalyan Roy, will tell in detail about them. This is what I have heard. Because I am away trom tne mining areas, u wouiQ not be possible for me to know in detail. It is necessary that we get rid of such illegal mines.

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I am happy that deterrent punishment has now been provided for under this Bill by way of amendment so that the culprits, instead of being punished for two years would be punished for three years and more and the offences are being made cognizable in the sense that the police can arrest these people on the spot on their own authority. This is a move in the right direction.

We hope that as soon as the Bill is passed the Government of India would move very quickly in the matter so that all the claims made are settled and the nationalisation work is streamlined.

With these few words, Sir, I support the Bill.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Shri Kalyan Roy.

SHRI KALYAN ROY; Sir, only five minutes are left now.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV); You may continue after lunch.

SHRI KALYAN ROY (West Ben.-gal): Sir, the Bill looks rather innocent and it requires some clarificas tions. I am a bit suspicious about it, though there are certain good clauses about punishment to the illegal mine-owners and that the trade unions can represent the workmen regarding their arrears and dues from the employers. I do not understand why the Government now, after five or six years of take-over, is adding mee to the assets. It seems. Sir, that it is a kind of appeasement to the mine-owners whose lobby is quite strong in the Janata Government.

[Shri Kalyan Roy]

I may be wrong. But that is what I feel. That is my suspicion because there was a hope in the minds of the mine-owners that the mines would be returned to them because again«t nationalisation strong speeches weie made by Mr. Charan Singh and othcii at the time of the take-over; and even from the Congress side, there was a very strong lobby. I think some kinc\* of appeasement hag been made here. But the fact is that we know what led to the take-over. Nearly 300 coalmines were closed down; nearly £0,00' workers were rendered unemployed, the fires were spreading from Jharia to Raniganj because of slaughter mining, unscientific mining and pillar robbing. So far as the provident fund sums are concerned, according to the Coalmines Provident Fund Commissioner, a sum of Rs. 13 crores was-due—according to us. Rs. 20 crores-and the coal-mines owners failea to pay nearly Rs. 60 crores of cess which was due to the Government oi West Bengal, Bihar, Madhya Pradesh, Maharashtra and Assam. Fur':hor they have not paid regular wages of the employees-leave wages, weeklj wages, monthly wages. sick wages and bonus-to the tune of Rs. 30-4C crores. These were the types of people. They were not like other owners. They were .lomething different. They belonged to a different species. As it was pointed out as early as in thirties, greed and profit dominated their imagination, nothing else. Therefore, even the reported acts were suppressed, bodies were hushed In Chinnapuri coalmine about 400 up. persons were killed but they showed only 200 persons a having been killed. There is a colleague of Mr. Ramachandran, who i? sitting in the Lok Sabha. He wa? the owner of a big coal-mine called Dhari. He is no more the owner. There 400 persons v^ere killed. And Mr. Basani Narain Singh has not been paid any (tompensation till today. And he it

sitting in the Janata Party, He wa» the owner, Raja of Ramgarh.

So, Sir, this is the backgromid. am not going into the background today. The position is that it is a fact that the Coal India Limitea is in a bad shape. I am not comparing it to what happened before 1971 when coking coal-mines were taken over or before 1973 when the noncoking coal mines were taken over.Lut Mr. Ramachandran should admit one thing, that the Coal India Limit .-- 'l ii- in a bad shape, partly because of there policy and partly because of stupid policy of the Governmeni which they are following doggedly.Sir, we all agree that in our cou'try the whole basis of energy is coking coal. The Fuel Policy Committee declared that in our country, because- of shortage of oil, it is coal which should be the basic source of rrif""gy. And the average growth rate of energy consumption in coal is about 17 per cent in transport, and It' industry it will be about 53 per ce^.t About electricity you know what it is. This is the basis. So in the last five or six years what we have found is that there has been repeated incr'in the price of cement, in the price of steel, in the price of oil, even in -the price of the terylene shirt that we are waring. It is surprising that you can get a ton of coal at the price you ran buy a terylene shirt. It is ridiculous. Nowhere in the world, Sir, are thecoal-mines profitable. You go 'o England, There the coal-mines are losing and the country has to '^uffipo--' them because you have to go decp^'r and deeper-the shallow mines are over-and then you face gas, you fac

water, you face other kinds of natural hindrances. In France, tl".yare losing. Everywhere they f-^ losing. They cannot stand on their own legs unless the Government gives them the support. They are doing it. Nobody blames the Nation:! Coal Board in England that they are

losing. They gay; Well, you 1 P.M. see that you deliver the goods.

That is most important. But in our country, Sir, it is surprising that inspite of the recommendation of the Inter-Ministerial Group which was Set up by the Department of Coal i\*n January, 1975 under the Chairmanship of Shri S. Chakravarty, Member, Planning Commission, which went deep into the problem an<sup>^</sup> compared the prices of coal with the~ prices of other commodities, the exact amount which was recommended by the Inter-Ministerial Group was denied. In the meantime. Sir,, the prices of all the inputs which are absolutely essential if you want to dig out a tonne of coal, are going up by 100 per cent, 200 per cent. The Coal India Limited is fleeced and flaundered by one giant multinational company belonging to the ICI, the Indian Explosives. The Coal India pays nearly Rs. 15 cro^-es per year to one British company to supply permitted explosives, i have the flgures, but I do not have the time. You will s?e that in the last five years, in a year they have increased their price by 75 per cent and the Coal India Limited suffered Why would you not find corruption? One British company can close down all the coal mines today. It can dictate its terms, it can slow down and it can create technical problem-3. Mr. K. C. Pant and Mr. Ramachandran were all the time assuring us that two more factories were coming up at Hyderabad and somewhere else. What has happened to them? The whole country's life is in the hands of the Indian Explosives Limited.

Take timber, the second item, which is most important in coal mines. I go down in a mine because my roof is strong, is supported by the pillars, the timber props. Who supplies the timber props? Four persons supply these in Bengal and Bihar. The Eastern Coal Fields, the Western Goal Fields, the Central Coal Fields and the Bharat Coking Coal buy timber worth about Rs. 10 to 12 crores. A very small fraction is supplied by the various Forest Departments. The bulk, about Rs. 8 to 10 crores are monopolised by five or six bodies who fleece the Coal India-Here, there is a collusion. There is no resistance from the Coal India . that it wants to pay so much price-It asks what it can do and says that it needs timber without which the mines would be closed down and that there would be unemployment.

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So, the first item is explosives, the second, the timber and the third, the sand. You need sand to fill up the gaps that are created when you dig up coal. The sand is purchased from the contractors. How many contractors are there? There are 30 to 40' contractors. The labour is under them. They do not pay them the wages which have to be paid to them. They do not pay the bonus at all. So, Sir, these are the inputs of the coal mines which are today entirely in the hands of the private sector and who fleece the Coal India. The inputs prices are going up.

Take the pumps. They are a daily necessity in the mines to pump out water. The pumps are purchased from outside. The winding engines, the haulage, the mine tops, the rail lines or whatever you buy, you buy from the private sector which has increased their prices by 100 per cent in the last five years.

I have talked about the explosives,-the sand and the timber. The stupid and idiotic followed by the Government is to policy deny price rise to coal. They have politics in it. You are not for the public sector. You want to show to the public a-nd other parties that the Coal India cannot survive and say that we should have joint sector. The Birlas, the Tatas and" others, you want to bring through the-backdoor. Shri Biju Patnaik h»

#### [ RAJYA SABHA ]

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Increased the price of the manganese ore by Rs. 20 per tonne, which has been opposed by the Janata Party itself, because it is in the private sector. He has increased the price of iron-ore by Rs. 4 per tonne, and . he has admitted that this meant Rs. 3 arores per year for the MMTC which will be pocketed by four big companies; So, any amount of rise can be given to the manganese mine-owners who do not pay anything to the workers, any amount of price rise 'Can be given to the mica mineowners or the iron-ore mine-owners, but it would be denied to the public sector.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV); I think, you will take long. So, the House adjourns till 2-00 o'clock, and you will continue.

The House then adjourned for lunch at five minutes past one of the clock.

The House reassembled after lunch at three minutes past two of the clock. The Vice-Chairman (Shri U. K. liakshmana Gowda) in the Chair.

## PAPERS LAID ON. THE TABLE —contd.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Mr. Mandal is not here?

SHRI PRANAB MUKHERJEE (West Bengal): What is the business before the House?

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA); The business before the House is. Papers to be Laid on the Table.

SHRI RAMANAND YADAV (Bihar): What is the business? Who is the Minister?

SHRI SHRI KANT VERMA (Madhya Pradesh); How can the House sit without any business?

#### Interim Reports of Shah Commission

on the Table

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN); Sir, I beg to lay on the Table of the House:

(1) A copy each of the first and Second Interim Reports, elated March 13 and April 27, 1978, respectively, of the Commission of Inquiry headed by Justice J. C. Shah, enquiring into misuse of authority, excesses and malpractices committed during the Emergency together with a copy of the Memorandum of action taken on the Interim Reports.

(2) Statement (^ji English and Hindi) giving reasons for not laying simultaneously Hindi versions of the interim Reports and the Memorandum of action taken Oii the Interim Reports.

[Placed in Library. See No. LT-78 for (i) and (ii)].

SHRI RAMANAND YADAV: This is a bogus report. (Interruptions).

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Order, please. The Leader of the Opposition Mr. Kamlapati Tripathi is going to Say a few words on that. He has been permitted to speak.

श्री कमलापति विपाठी विपक्ष के नेता (उसर प्रदेश) : मान्यवर, मैं इस रिपोर्ट को सदन के पटल पर रखने का विरोध करने के लिए खड़ा हुग्रा हं। मेरी समझ में इस रिपोर्ट का उपयुक्त स्थान सदन का पटल नहीं बल्कि रद्दी की टोकरी है। इस रिपोर्ट की बहुत सी बातें समाचार पत्रों में प्रकाशित हो चुकी हैं। सेकेटरीज की कमेटी की सिफारिशों का सारांज भी समाचार-पत्रों में छप चुका है। उन्हीं से यह पता चल गया कि इस रिपोर्ट में क्या है? यह रिपोर्ट एक ऐसे कमीजन ने तैयार की है मान्यवर, जो जनता पार्टी की सरकार की प्रतिणोध भोवना का प्रतीक है; जनता पार्टी की सरकार ने बदला लेने की भावना से ब्रोतप्रीत होकर जो पड्यंत रचा है उसका परिणाम यह कमीणन है। देश